

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD

RA/M.A./O.A./ T.A./ 292 1989

G C Naik

Applicant (s).

P P Bhat
S A Mehta

Adv. for the
Petitioner (s).

Versus

Union of India & A

Respondent (s).

R m Jivin

Adv. for the
Respondent (s).

SR. NO.	DATE.	ORDERS.
		<p>Birra Dab (Before Retirement)</p> <p>(Copy Served)</p>

Shri G.C.Naik,
15, Anandnagar Society,
Mullawadi,
Valsad.

.. Petitioner

Versus

1. Union of India
Through:
The General Manager,
Western Railway,
Churchgate,
Bombay.
2. C.P.O.,
Western Railway,
Churchgate, Bombay.
3. The Divisional Railway
Manager, Western Railway,
Bombay Central.
4. Assistant Engineer (North)
Western Railway,
Valsad.

.. Opponents.

Coram : Hon'ble Mr. P.H. Trivedi

: Vice Chairman

Hon'ble Mr. P.M. Joshi

: Judicial Member

ORAL ORDER

Dt: 25/7/1989

Per: Hon'ble Mr. P.H. Trivedi

: Vice Chairman

Heard Mr.P.P.Bhatt and Mr.R.M.Vin, the learned
advocates for the applicant and the respondents.

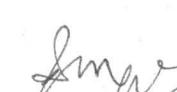
Learned advocate for the petitioner states that
though the petitioner has made a representation which
has not been decided by the competent authority and
the petitioner is retiring on 31.7.1989. In this
circumstance\$ of this case, it is appropriate to issue
the direction that if the petitioner makes a representa-
tion within a week of this order to the C.P.O. that
authority to dispose of the representation so made
within a period of four months of the date of this
order. The C.P.O. in passing an order may not feel
inhibit_{in} giving relief merely because the petitioner
is retiring on 31.7.1989 and_{in} the speaking order reasons
on the merits of the case should also be disclosed. With

... 2 ...

(2)

this direction, the admission of the petition is not allowed and disposed of accordingly.


(P.H. Trivedi)
Vice Chairman


(P.M. Joshi)
Judicial Member

a.a.bhatt